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Title: Delay in providing compensation towards acquisition of land for constructing the Naval Academy at Ezhimalai, Kannur district of Kerala. * h

SHRI P. KARUNAKARAN (KASARGOD): Sir, Ezhimalai Naval Academy is the prestigious National Defence unit of our country. Its work was started in 1983 and it is going to be commissioned in this year itself. No doubt, it is one of the most strategic Defence units of our country.

Considering this fact about 2,000 families of that area, without any objection, has given their consent of their properties and shifted to other places. Really they lost everything which they have earned and protected for the last many years. It was all for the sake of our nation. ...(*Interruptions*)

It is very sad and unfortunate to state that these poor and innocent people were not given adequate compensation even after 22 years. Since the State Government has not taken any action, they approached the hon. High Court and the hon. High Court has given the direction to the Government of Kerala to sanction market value of their properties. But, till this date, no action has been taken from the side of the Government. Hundreds of evacuated families have begun *satyagraha* in front of the Ezhimalai Naval project and they decided to go for hunger strike till the issue is solved.

They are not making any new demand. What they have earned in their past life is fully lost. Now, the question before them is how to live and how to send their children to school. They are not given any employment as a part of this Naval project.

So, when we construct such prestigious projects, we should, at least, consider the lives of thousands of people who live there. So, I would request the Government to take appropriate action before the project is going to be commissioned [\[R11\]](#). ...(*Interruptions*)